

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

Maestros Mediline Systems Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maestros Mediline Systems Limited
2.	Date of incorporation of corporate debtor	28/12/1972
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 (now Companies Act 2013)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: L65990MH1972PLC016208
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. EL/63, TTC Industrial Area, Electronic Zone Mahape, Navi Mumbai, Maharashtra – 400701.
6.	Insolvency commencement date in respect of corporate debtor	Date of order delivered 28.11.2019 Date of appointment of new IRP 10.12.2019 Certified copy of order received 19.12.2019 CIRP commencement date is 10.12.2019
7.	Estimated date of closure of insolvency resolution process.	04.11.2020 (330 days from date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mrs. Tanuja Jalan IBBI No.: (IP No. IBBI/IPA-002/IP-N00101/2017-18/10244)
9.	Address and e-mail of the interim resolution professional, as registered with the Board.	Email: tanujajalan@yahoo.co.in Address: G-2/12B Sundar Sangam CHS Ltd, S V Road, Sunder Nagar, Malad (W), Mumbai 400064.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: cirp.maestros@gmail.com Address: B-1706, Abrol Vastu Park, Near Ryan International School, Evershine Nagar, New Link Road, Malad West, Mumbai – 400064
11.	Last date for submission of claims	02.01.2020 (14 days from Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional.	NIL



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) http://www.ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Maestros Mediline Systems Limited on 28.11.2019. IRP was replaced and the new order was passed on 10.12.2019 & certified copy of order received on 19.12.2019.

The creditors of Maestros Mediline Systems Limited are hereby called upon to submit their claims with proof on or before 02.01.2020 to the interim resolution professional at the address mentioned against entry No. 10. (Pls refer this link for Forms download <https://www.ibbi.gov.in/home/downloads>).

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 21.12.2019

Place : Mumbai



Tanuja Jalan

(Interim Resolution Professional)

(IPNo.IBBI/IPA-002/IP-N00101/2017-18/10244)